#### COURT-I

# Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

#### IA No. 41 of 2016 in Appeal No. 161 of 2013

Dated: 8th April, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of:

Gail India Ltd. .... Appellant(s)

Versus

Petroleum & Natural Gas Regulatory Board & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Ajit Pudussery

Counsel for the Respondent(s) : Mr. Saurav Aggarwal,

Ms. Astha Gaur for R-1/Applicant

Mr. Sumit Kishore for R-1

Mr. Apoorva Misra,

Ms. Pallavi Mohan for R-2 & R-3

## <u>ORDER</u>

### IA No. 41 of 2016

(Application for extension of time)

Learned counsel for Respondent No.1-Board states that the Board is not pressing this application because the orders have been passed.

Therefore, this I.A. is dismissed as not pressed.

(B.N. Talukdar)
Technical Member (P&NG)
Ts/Vq

(Justice Ranjana P. Desai) Chairperson